

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1911 of 2021

Kundan Kumar Mandal @ Kundal Mandal	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : None

For the State : None

Order No.03 Dated- 23.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Borio (J) P.S. Case No.192 of 2020 registered under sections 379 of the Indian Penal Code and under Section 4/54 of Jharkhand Minor Mineral Concession Rules, 2004.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner was involved in Inter State racket of smuggling of stones. It is further averred in the anticipatory bail application that the allegations against the petitioner are all false and the petitioner has been implicated in this case only on the anonymous information and also basing upon surmises and presumption. It is next averred that the petitioner is ready to abide by any terms and conditions imposed upon him by this Court and the co-accused persons has already been given the privilege of anticipatory bail by this Court vide order dated 15.10.2020 in A.B.A. No.4995 of 2020.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail on the principle of parity with the similarly situated co-accused persons who have already been given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order,

he shall be released on bail on depositing cash security of Rs.10,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Sahibganj, in connection with Borio (J) P.S. Case No.192 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

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